

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.69 of 2013**

**Dated : 9<sup>th</sup> May, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Hooghly Chambers of Commerce and Industry ... Appellant(s)**

**Versus**

**West Bengal Electricity Regulatory Commission & Anr. Respondent(s)**

Counsel for the Appellant (s) : Mr. Vishal Anand

Counsel for the Respondent (s): Mr. C.K. Rai for R.1  
Mr. Sakya Singha chaudhuri  
Mr. Anand Kr. Srivastva for R.2

**ORDER**

The learned counsel for the Commission as well as the learned counsel for the Respondent No.2 seek some time for filing the reply. Accordingly, he is directed to file the same on or before 27.05.2013 after serving copy on the other side.

Post the matter for hearing on **08.07.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

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